(ख) क्या सरकार को इस बात का पता है कि इसमें कुछ सरकारी अधिकारियों का भी हाथ है; और

(ग) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री गोविन्द मेनन) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

सूखा से प्रभावित क्षेत्रों में नलकूप

2603. **श्री शिंकरे :**
श्री य० द० सिंह :
श्री हुकम चन्द कछवाय :

क्या **खाद्य, कृषि, सामुदायिक विकास तथा सहकार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार और उत्तर प्रदेश सरकार ने सूखा से प्रभावित क्षेत्रों में नलकूप लगाने की व्यवस्था की है;

(ख) यदि हां, तो 1 अक्तूबर, 1966 से लेकर आज तक कितने नलकूप लगाये गये हैं और कितने नलकूपों के लिए बिजली दी गई है; और

(ग) केन्द्रीय सरकार और राज्य सरकारों द्वारा अब तक पृथक्-पृथक् कितनी राशि नलकूप लगाने में खर्च की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री श्याम धर मिश्र) : (क) राज्य में सूखे की स्थिति का मुकाबला करने के लिए राज्य सरकार ने 90 अतिरिक्त गहरे नलकूप, 3000 अतिरिक्त कम गहरे नलकूप तथा 30,000 अतिरिक्त बोर एवं डग कुएं तैयार करने की योजना तैयार की है । सूखे से प्रभावित क्षेत्रों में गहरे नलकूप खोदने के लिए समन्वेषी नलकूप संगठन के 2 रिगों को भेजने की व्यवस्था की गई है । कम गहरे नलकूपों तथा बोर एवं डग-कुंओं के लिए राज्य सरकार देसी मंडियों से अतिरिक्त हस्त-बोरिंग संयंत्रों तथा हल्की परकुशन रिगों को प्राप्त कर रही है । कुछ रिग खरीदी भी जा चुकी हैं । विदेशों से रिगों का आयात करने के लिए भी तुरन्त व्यवस्था की जा रही है ।

(ख) जानकारी उपलब्ध नहीं है ।

(ग) उत्तर प्रदेश में लघु सिंचाई के लिए 2,130 लाख रुपये मंजूर किये गये थे । इसी प्रकार देहात में बिजली लगाने के लिए 900 लाख रुपये की व्यवस्था की गई थी । भारत सरकार ने लघु सिंचाई तथा देहात में बिजली लगाने के अतिरिक्त कार्यक्रम की क्रियान्विति के लिए राज्य सरकार को निम्न लिखित अतिरिक्त सहायता दी है :—

	रुपये
(1) गहरे नलकूपों का निर्माण, मरम्मत तथा पानी के लिए नालियों का निर्माण	150 लाख
(2) कम गहरे कुएं तथा डग कुओं का निर्माण	335 लाख
(3) नदियों तथा नहरों पर पम्प सेट लगाना	25 लाख
(4) नलकुओं पर बिजली लगाना तथा पम्प सेट लगाना	600 लाख
	1,110 लाख

Collision of Indian Ship with Liberian Tanker

2604. **Shri Brij Basi Lal:**
Shri Vishwa Nath Pandey:
Shri Braj Bihari Mehrotra:
Shri Ram Swarup:
Shri Balgovind Verma:

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether it is a fact that the Indian Motor Vessel "JALA VIKRAM" and the Liberian Tanker "GEORGE VERGOTTIS" collided off Port Tewfik at the Red Sea end of the Suez Canal on the 16th November, 1966;

(b) if so, the causes thereof; and

(c) the loss suffered by the Indian vessel?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). A collision took place between these two ships on 17th November, 1966. A preliminary inquiry under the provisions of Merchant Shipping Act, 1958, will be held by the Mercantile Marine Department, on our vessel's arrival at Bombay and the cause of the collision and the loss suffered by the vessel will be assessed. There has, however, been no loss of life or cargo or injury to any person.

Bagalkot Cement Co., Bijapur

2605. **Shri Utiya:**
Shri Madhu Limaye:

Will the Minister of **Law** be pleased to state:

(a) whether the Bagalkot Cement Company Ltd., Bijapur, Mysore State have committed certain violations of the Companies Act; and

(b) if so, the action taken by Government in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhiraman): (a) Some compaints to the effect that the management of the company have infringed the provisions of some sections of the Companies Act have been received.

(b) An Inspector has been appointed under section 237(b) of the Companies Act to investigate into the affairs of the company.

Utilisation of Loans for Roads

2606. **Shri Sheo Narayan:** Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether the World Bank has submitted any report on the utilisation of the loans for roads; and

(b) if so, the action taken thereon?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). The Government of India have received only one loan for roads so far from the World Bank, namely, the credit of 60 million dollars afforded by the International Development Association, an affiliate of the Bank, for the construction of certain selected road and bridge works in the States of West Bengal, Orissa, Bihar and Maharashtra. The Bank have not furnished any specific report on the utilisation of this loan. The International Development Association have, however, been deputing their representatives for the purpose of carrying out periodical inspections of the works covered by the credit and on the basis of these inspections the Association have been forwarding from time to time their comments to the Government of India. In such communications and in the course of discussions during the inspection of works, the International Development Association have pointed out delays mainly in respect of the acquisition of land, procurement of imported equipmnet required for the execution of the works and the construction of two bridges. Necessary action has been initiated to obviate the recurrence of such delays.

M|s. Golcha Properties (P) Ltd., Delhi

2606-A. **Shri Prakash Vir Shastri:**
Shri Hukam Chand Kachhavaiya:
Shri Kashi Ram Gupta: